

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-383/ND/2018

In the matter of:

Tata International Ltd.

....**Applicant**

Vs.

Photon Vidyut Pvt. Ltd.

....**Respondent**

Under Section: 9 of IBC Code, 2016.

Order delivered on 13.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

: Mr. Raghav Seth, Adv.

For the Respondent

: Mr. Rahul Sharma, Adv.

ORDER

Learned counsel for the applicant and respondent present and state that the matter was adjourned for arriving at the settlement. The settlement has reached at advance stage and is likely to be settled shortly. The matter is adjourned for finalisation of the settlement, as a last chance. In the meantime, let the reply be filed within a week, with the copy in advance to the other side. Rejoinder thereafter within further week. Let the pleadings be complete. For further consideration on 10.09.2018.

Sd/-

Mukesh

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**